

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 881 of 2020

IN THE MATTER OF:

Union Bank of India Ltd..

...Appellant.

Versus

**Supreme Manor Wada Bhiwandi
Infrastructure Pvt. Ltd.**

...Respondent.

Present:

**For Appellant: Mr. Nirman Sharma and Mr. Dhrupad Vagahani,
Advocates.**

**For Respondent: Mr. Rahul Chitnis and Mr. Aman Verma,
Advocates.**

**ORDER
(Virtual Mode)**

24.02.2021 Learned Counsel for the Appellant states that the Appellant does not want to file Rejoinder. Parties want to file brief Written-Submissions.

Parties may file brief 'Written-Submissions' not more than three pages along with 'Copies of Judgments' on which, they want to refer and rely on, separately within two weeks.

List the Appeal 'For Admission (After Notice)' Hearing on **31st March, 2021.**

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

Basant B./md.